

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.218- Appeal/4(AHM)2021
ITEM No. 219- IA/788(AHM)2021
in
CP(IB) 404 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Nandish Patel

.....**Applicant**

V/s

MVOmni Projects(India) Ltd

.....**Respondent**

Order delivered on 21/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None

For the Respondent : None

ORDER

Appeal/4(AHM)2021 & IA/788(AHM)2021

The applicant or its advocate (STO) was not present when the matter was called out repeatedly for hearing. From the record, it appears that on the last date of hearing also none was present for the applicant as well as so many dates of hearing the applicant or its advocate remains absent. It appears that the applicant is not interested to proceed with the matter.

In view of the above, Appeal/4(AHM)2021 & IA/788(AHM)2021 stand dismissed for want of prosecution.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)